CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH DELHI

Regn. No .OA 7/85

Date of announcement of judgement..... 5:5.1986

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Delhi Educational & Vocational Guidance Counsellors & Association through its President, Brijnath Mian

Petitioner

Versus

Delhi Administration & Others

Respondents

CORAM: Shri S.P.Mukerji, Member Shri H.P.Bagchi, Member

For petitioner

J....Shri Mukul, Advocate

For respondents

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.... None.

(Judgement of the Bench delivered by Shri S.P. Mukerji, Member)

This is an application filed by the Delhi Educational & Vocational Guidance Counsellors & Association through its President, Shri Brijnath Mian under Section 19 of the Administrative Tribunals Act 1985. Section 19 reads as under:-

- " 19. Application to Tribunals:-(1)
 Subject to the other provisions of
 this Act, a person aggrieved by any
 order pertaining to any matter within
 the jurisdiction of a Tribunal may make
 an application to the Tribunal for the
 redressal of his grievance......"
- 2. The learned Counsel for the petitioner is present. We have heard his arguments about the maintainability of the application.
- 3. It is clear from the provision of Section 19(1) of the Act quoted above that only the persons who are directly affected by an impugned order can apply under the aforesaid section. Since the impugned order in this case is not in any

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way directed against the Delhi Educational & Vocational Guidance Counsellors Association even if it is deemed to be a legal person, it cannot be said to have been aggrieved by the impugned order and cannot, therefore, have any locus standi for moving an application before the Tribunal. In this respect, Section 19 is unique in allowing only those employees who are directly affected to come up before the Tribunal in their individual capacity in representative capacity but not through an Association or a body outside and distinct from the employees of the Government or public sector undertakings etc. In the circumstances, we cannot admit the application and permit the learned Counsel for the applicant to withdraw the same. The application is dismissed as withdrawn.

(S.P.Mukerji)

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H.P. Bageti

Member